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The Assam Gazette

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EXTRAORDINARY

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No. 38 Dispur, Saturday, 19th July, 1980, 28th Asadha,
1902 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT

NOTIFICATION

The 19th July 1980

No.LGL.105/80.—The following Act made by the Parliament and published in the Gazette of India, Extraordinary Part II of Section I, dated 11th July, 1980 is republished for general information.

U. TAHBILDAR,
Secretary to the Govt. of Assam,
Legislative Department.

Name of Act	No. of Act	Date of assent
The Assam State Legislature (Delegation of Powers) Act, 1980.	Parliament Act No. 38 of 1980.	11th July 1980

Parliament Act No. 38 of 1980.

THE ASSAM STATE LEGISLATURE (DELEGATION OF POWERS) ACT 1980.

[Received the assent of the President on 11th July, 1980]

An

Act

to confer on the President the power of the Legislature of the State of Assam to make laws.

Be it enacted by Parliament in the Thirty-first Year of the Republic of India as follows:—

Short title 1. This Act may be called the Assam State Legislature (Delegation of Powers) Act, 1980.

Definition 2. In this Act, "Proclamation" means the Proclamation issued on the 12th day of December, 1979 under article 356 of the Constitution, by the President, and published with the notification of the Government of India in the Ministry of Home Affairs, No.GSR,688(E) of the said date.

Conferment on President of the power of the State Legislature to make laws. 3. (1) The power of the Legislature of the State of Assam to make laws, which has been declared by the Proclamation to be exercisable by or under the authority of Parliament, is hereby conferred on the President

(2) In the exercise of the said power, the President may, from time to time, whether Parliament is or is not in session, enact, as a President's Act, a Bill containing such provisions as he considers necessary:

Provided that before enacting any such Act, the President shall whenever he considers it practicable to do so, consult a Committee constituted for the purpose, consisting of thirty members of the House of the People nominated by the Speaker and fifteen members of the Council of States nominated by the Chairman

(3) Every Act enacted by the President under subsection (2) shall, as soon as may be after enactment be laid before each House of Parliament.

(4) Either House of Parliament may, by resolution passed within thirty days from the date on which the Act has been laid before it under sub-section (3), which period may be comprised on one session or in two successive sessions, direct any modifications to be made in the Act and if the modifications are agreed to by the other House of Parliament during the session in which the Act has been so laid before it or the session succeeding such modifications shall be given effect to by the President by enacting an amending Act under sub-section (2) :

Provided that nothing in this sub-section shall affect the validity of the Act or of any action taken thereunder before it is so amended.

N. SANJIVA REDDY,
President.

R. V. S. PERI SASTRI,
Secy. to the Government of India.